Central Electricity Regulatory Commission New Delhi

Review Petition No. 28/RP/2024 in Petition No. 255/TT/2021 along with IA No. 81/2024

Subject : Review Petition under Section 94(1)(f) of the Electricity Act,

2003 r/w Order 47, Rule 1 of the Code of Civil Procedure, 1908 and Regulation 103(1) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking review of the order dated 8.2.2023 passed in

Petition No. 255/TT/2021.

Date of Hearing : 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Petitioner : West Bengal State Electricity Transmission Company

Limited (WBSETCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 6 Others

Parties Present : Shri. Buddy Ranganathan, Sr. Advocate, WBSETCL

Ms. Shweta Sharma, Advocate, WBSETCL Ms. Shefali Tripathi, Advocate, WBSETCL Ms. Vaibhavi Pathak, Advocate, WBSETCL

Record of Proceedings

At the outset, the learned counsel for PGCIL sought time to file additional information in the matter.

- 2. The learned senior counsel for the Review Petitioner requested time to file the rejoinder to the additional information, if any, to be filed by PGCIL.
- 3. The Commission acceded to the request and directed PGCIL to file its additional information on an affidavit with an advance copy to the Review Petitioner within three weeks and the Review Petitioner to file its rejoinder, if any, within a week thereafter.
- 4. The Review Petition, along with the IA, will be listed for the hearing on 19.6.2025.

By order of the Commission

sd/-(T. D. Pant) Joint Chief (Law)

